

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-2009(PB)/2019

IN THE MATTER OF:

Manjit Singh Chowhan
Vs.
Raheja Developers Ltd.

...

Applicant/Petitioner

...

Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code,

Order delivered on 27.08.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

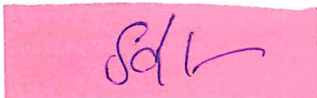
PRESENTS:

For the Applicant: Mr. Anil Kumar Aggarwal, Adv.

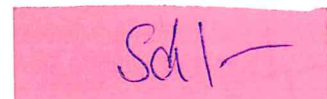
ORDER

Learned counsel for applicant makes a statement that as per the record the CIRP is initiated against the Corporate Debtor Raheja Developers Limited (IB-1321/PB/2018) on 20.08.2019. Accordingly, the present application for initiation of CIRP against the self-same Corporate Debtor becomes infructuous. The applicant is permitted to file its claim before IRP in appropriate form.

IB-2009/PB/2019 is disposed of in terms of above order.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)